IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CA(CAA)-65/(ND)/2017

In the matter of

Jak Builders (P) Limited and Jak Group (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

:-

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition. Taking into consideration the said request, this petition for review is dismissed as withdrawn.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018